

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 256/1997
in
O.A. NO. 1615/1996

(2)
New Delhi, this the 8th December, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

1. Balbir Singh S/o Shri Moji Ram.
2. Chajju Ram S/O Chandu Ram,
R/O Doublestorey Quarters,
Railway Colony, Rewari. ... Applicants

(By Shri Yogesh Sharma, Advocate)

-Versus-

Shri R. M. Aggarwal,
Divisional Railway Manager,
Northern Railway,
Bikaner. ... Respondents

(By Shri R. L. Dhawan, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

The learned counsel for respondents states that the directions made by the Tribunal have been carried out and, therefore, the contempt petition has become infructuous. The learned counsel for the applicant submitted that if the statement is true, the petition has become infructuous. Accordingly, on the basis of the statement made by the learned counsel for respondents, we dismiss this contempt petition as having become infructuous. Rule nisi shall stand discharged.

KM
(K. M. Agarwal)
Chairman

S.P.B
(S. P. Biswas)
Member (A)

/ as/